

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

APPEAL NO. 91 OF 2015 & IA NO. 140 OF 2015
&
APPEAL NO. 79 OF 2015 & IA NO. 122 OF 2015

Dated: 21st March, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

APPEAL NO. 91 OF 2015 & IA NO. 140 OF 2015

In the matter of :

M/s Raichur Bio Energies Pvt. Ltd. Appellant(s)
Versus
Karnataka Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant (s) : Ms. Nayantara Narayan
Counsel for the Respondent (s) : Ms. Srishti Govil for R-2 & R-3
Mr. G.S. Kannur for R-4
Mr. Anand K. Ganesan for R-1

APPEAL NO. 79 OF 2015 & IA NO. 122 OF 2015

Matrix Agro Private Ltd. Appellant(s)
Versus
Karnataka Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant (s) : Mr. Ashish Singh on behalf of
Ms. Shloka Rawat
Counsel for the Respondent (s) : Ms. Srishti Govil for GESCOM
Mr. Anand K. Ganesan

Mr. Sandeep Rajpurohit
Ms. Neha Garg for R-1

ORDER

Learned counsel for the Appellant in Appeal No. 91 of 2015 seeks two weeks time to file rejoinder. She may file the same on or before 05.04.2016 after serving copy on the other side.

Learned counsel for the Appellant in Appeal No. 79 of 2015 states that he would file an application seeking permission to bring some additional data on record within two weeks. He may do so after serving copy on the other side. On such application being filed, learned counsel for the respondents may file reply to the same after serving copy on the other side.

List these matters on **03.05.2016**.

(I.J. Kapoor)
Technical Member
ts/dk

(Justice Ranjana P. Desai)
Chairperson